

**Central Administrative Tribunal
Madras Bench**

CP/310/00061/2019 in OA/310/00920/2018

Dated the 3rd day of March Two Thousand Twenty

P R E S E N T

**Hon'ble Mr. P.Madhavan, Member(J)
&
Hon'ble Mr.T.Jacob, Member(A)**

N.V.R.Krishnan V.I.(machinist),
N.S.T.I., (Formerly Advanced Training Institute),
Guindy, Chennai 600 032. .. Applicant/Applicant
Party-in-person

Vs.

1. Dr.Krishnan,
Secretary to GOI,
M/o Skill Development & Entrepreneurship,
2nd floor, Annex Building,
Shivaji Stadium, Connaught Place,
New Delhi 110001.
2. Shri Rajesh Aggrawal,
Director General,
Directorate General of Training, MSDE,
Koushal Bhavan, Pusa Road,
New Delhi 110005.
3. Shri H.V.Samvastar,
D.P.C. Chairman (Chennai unit),
Directorate General of Training, MSDE,
CTI Campus, Guindy,
Chennai 600032. .. respondents/Respondents

By Adovacte **Dr.G.Krishnamurthy**

ORDER

[Pronounced by Hon'ble Mr.P.Madhavan, Member(J)]

This is a CP filed by the applicant in OA 920/18 for compliance of the order in the OA.

2. According to the applicant, this Tribunal has directed the respondents to consider the representation filed by him as Annexure A1,2&3 and pass a speaking order within a period of four weeks from the date of receipt of the order. The above OA was filed seeking a direction to give a copy of Gazette Notification of the Recruitment Rules of Junior Maintenance Mechanic of the year 1992.

3. The respondents filed a reply stating that they had passed a speaking order as directed by the tribunal as per order on 25.4.19 stating that the original Gazette Notification is not available with them. According to the counsel for the respondents, the record is more than 30 years old and many records kept in the respondents' office got damaged and lost in the flood of 2015.

4. We have perused the petition and reply given. We do not find any wilful disobedience on the part of the respondents. Hence, CP is treated as closed. Notices of contempt, if any, are discharged.

(T.Jacob)
Member(A)

03.03.2020

(P.Madhavan)
Member(J)

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